

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(S) No. 5201 of 2005

Suresh Singh Choudhary and Ors. ... **Petitioners**

Versus

The State of Jharkhand and Ors. ... **Respondents**

with

W.P.(S) No. 3407 of 2005

Sanjay Kumar and Ors. ... **Petitioners**

Versus

The State of Jharkhand and Anr. ... **Respondents**

with

W.P.(S) No. 3408 of 2005

Govind Chandra Jha and Ors. ... **Petitioners**

Versus

The State of Jharkhand and Ors. ... **Respondents**

with

W.P.(S) No. 5687 of 2005

Ramanath Singh Choudhary and Anr. ... **Petitioners**

Versus

The State of Jharkhand and Anr. ... **Respondents**

with

W.P.(S) No. 597 of 2006

Sanjay Kumar Mishra ... **Petitioner**

Versus

The State of Jharkhand and Ors. ... **Respondents**

(Through V.C)

CORAM: HON'BLE MR. JUSTICE SHREE CHANDRASHEKHAR

For the Petitioner(s) : None

For the State : Ms. Ruchi Rampuria, AC to Sr. SC-II

Order No. /Dated: 17th April, 2021

A request has been made by Ms. Ruchi Rampuria, the learned State counsel, seeking adjournment for filing affidavit of the Deputy Commissioner.

These writ petitions are pending for last 15 years, however, for filing a simple affidavit time has been sought on behalf of the Deputy Commissioner.

Post these matters under the same heading on 30.04.2021 to be taken up as the first case, on which date an affidavit on behalf of the Deputy Commissioner must be placed on record failing which coercive action shall be initiated against the Deputy Commissioner.

(Shree Chandrashekhar, J.)

Tanuj/-